

length of stay at Patna and administrative consideration, including the need to rotate staff between popular (e.g. Patna) and unpopular (e.g. stations in Assam, Mizoram, etc.) stations. It is not considered desirable to exempt these individuals from such transfers on the ground that they are involved in Court cases, especially when (a) the administration is not involved in the litigation and no question of public interest arises, and (b) the concerned employees can take leave under the normal rules for attending the courts etc.

Transfer Policy of Class IV Employees in the office of C.D.A., Patna

4732. SHRI RAMAVATAR SHASTRI: Will the Minister of FINANCE be pleased to state:

(a) what is the policy of transfer of Class IV staff in the office of the Controller of Defence Accounts, Patna;

(b) whether some Class IV staff have made some complaints against the administration;

(c) whether one Class IV employee has died on account of the vindictive transfer;

(d) whether any complaint has been received by the wife of the said employee; and

(e) if so, what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) According to the Recruitment Rules, Class IV employees of the Defence Accounts Department are liable for transfer within India and some categories, including Duffries and Peons, are liable for field service in and out of India also. This policy applies to Class IV staff working under C.D.A., Patna also.

Class IV staff are rotated between the main office at Patna and sub-offices to ensure repatriation of Class IV staff serving outside their home state:

(b) No, Sir.

(c) No, Sir.

(d) No, Sir.

(e) Does not arise in view of the reply to part (d) above.

Canalisation of Drug Import through S.T.C.

4733. DR. SARADISH ROY:

DR. H. P. SHARMA:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government are considering any proposal for the canalisation of import of drugs through State Trading Corporation;

(b) if so, the salient features thereof; and

(c) when the proposal is likely to be implemented?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) to (c). According to the policy for 1973-74, as announced on 2nd April, 1973, import of certain drugs is canalised through the State Trading Corporation. There is at present no proposal to bring additional items of drugs under canalisation.

Remittances made by Coca Cola Export Corporation

4734. SHRI R. K. SINHA:

SHRI NAWAL KISHORE SINHA:

Will the Minister of FINANCE be pleased to state:

(a) the consideration for allowing Coca Cola Export Corporation remittances abroad; and

(b) whether it was export consideration, if so, the reasons why they are allowed to repatriate the profits made from sale of concentrate to Indian Bottlers?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) and (b). The Coca Cola Export